

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ASSOTECH MILAN RESORTS
PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Assotech Milan Resorts Private Ltd
2.	Date of incorporation of corporate debtor	15/12/1999
3.	Authority under which corporate debtor is incorporated /registered	ROC-Cuttack
4.	Corporate Identity No.of corporate debtor	U55101OR1999PTC006006
5.	Address of the registered office and principal office (if any) of corporate debtor	7 th Lane, Amala Pada, Angul, Odisha, Pin- 759122, INDIA
6.	Date of closure of Insolvency Resolution Process	17.04.2023
7.	Liquidation commencement date of corporate debtor	18.04.2023(Copy of the Order recd on 19.04.2023)
8.	Name and registration number of the insolvency professionalacting as liquidator	Suresh Chandra Pattanayak IBBI REGD NO:IBBI/IPA-002/IP- N00759/2018-19/12384
9.	Address and e-mail of the liquidator, as registered with theBoard	Suresh Chandra Pattanayak GKV-38,Gati KrushnaVilla, Tankapani Road, Bhubaneswar, Dist :Khordha, Odisha, Pin: 751018 Mail id: suresh_pattanayak@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	Suresh Chandra Pattanayak 341, Ground Floor, BJB Nagar, Bhubaneswar, Dist :Khordha, Odisha, Pin::751014 Mail id assotechmilanresortcirp@gmail.com
11.	Last date for submission of claims	17.05.2023

Notice is hereby given that the National Company Law Tribunal Cuttack has ordered the commencement of liquidation of the ASSOTECH MILAN RESORTS PRIVATE LIMITED on 18.04.2023.

The stakeholders of ASSOTECH MILAN RESORTS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 17.05.2023.to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholder during corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under Section 38.



Signature of liquidator:

Name: Suresh Chandra Pattanayak

IBBI REGD NO:IBBI/IPA-002/IP-N00759/2018-19/12384

AFA NO: AA2/12384/02/210923/202177 valid up to 21.09.2023

Address:GKV-38, Gati Krushna Villa,

Tankapani Road, Bhubaneswar,

Dist: Khordha, Odisha,751018

Contact No: 9861019554/7894412094

Mail id: suresh_pattanayak@yahoo.co.in

Place: Bhubaneswar

Date:20.04.2023

